

[Shri Dalbir Singh]

(1) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1969-70.

(2) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-900/71]

EMPLOYEE'S PROVIDENT FUNDS SCHEME AND STATEMENTS

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : I beg to lay on the Table—

(1) A copy of the Employees' Provident Funds (First Amendment) Scheme, 1971 (Hindi and English versions) published in Notification No. G. S. R. 579 in Gazette of India dated the 24th April, 1971, under sub-section (2) of section 7 of the Employees Provident Funds Act, 1952. [Placed in Library. See No. LT-901/71]

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-902/71]

(3) A statement (Hindi and English versions) under direction 19 of the Directions by Speaker, in reply to points raised during Half-an-Hour discussion on the 16th June, 1971, regarding influx of refugees from East Bengal and their rehabilitation. [Placed in Library. See No. LT-903/71]

ANNUAL REPORT OF I. I. T., MADRAS, CERTIFIED ACCOUNTS OF I. I. T., DELHI, A STATEMENT RELATING THERETO AND ANNUAL REPORT OF INDIAN SCHOOL OF MINES, DHANBAD

SHRI K. S. RAMASWAMY : On behalf of Shri D. P. Yadava, I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Madras for the year 1969-70. [Placed in Library. See No. LT-903/71]

(2) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi for the year 1969-70 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See. No. LT-904/71]

(ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously. [Placed in Library. See. No. LT-905/71]

(3) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad for the year 1969-70. [Placed in Library. See. No. LT-906/71]

GUJARAT POPPY CAPSULES (AMDT) RULES AND A STATEMENT RELATING THERE TO

SHRI K. S. RAMASWAMY : I beg to lay on the Table—

(1) A copy of the Gujarat Poppy Capsules (Amendment) Rules, 1971, published in Notification No. GH/SH/3012/BPA-1271/32046/P in Gujarat Government Gazette dated the 24th June, 1971 under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-907/71]

(2) A statement explaining the reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT-908/71]

12.33 hrs.

CONVICTION OF MEMBERS

MR. SPEAKER : I have to inform the House that I have received the following communication dated the 11th August, 1971, from the Judicial Magistrate First Class, New Delhi :—

“I have the honour to inform you that His Highness Shri Madho Rao Scindia, His Highness Shri Narender Singh and Sarvashri....